

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
IB-3309/ND/2019

IN THE MATTER OF:
Mr. Raj Bala Aggarwal

...PETITIONER

Vs.

M/s. Samtex Desinz Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 12.04.2021
(Virtual Hearing/Physical Hearing)

Coram:


DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor
For the Respondent/Corporate-debtor

:Ms. Yamini Nijhawan, Advocate.
:Mr. Aniruddha Deshmukh,
Advocate.

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor. Ld. Counsel for the operational creditor has submitted that they are newly entrusted with the matter and they have filed their Vakalatnama and they need two week's time to conduct the matter and time prayed for is granted. Ld. Counsel for the corporate debtor is present. Post the matter to **12th May, 2021.**



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Annu)